

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT  
THE HONOURABLE MR.JUSTICE GOPINATH.P.

FRIDAY, THE 15<sup>TH</sup> DAY OF MAY, 2020/25<sup>TH</sup> VAISAKHA, 1942

W.P(C) NO.9609 OF 2020

PETITIONER

V. JAMEELA , D/O. HAMSA, VAZHAYIL (H) ,  
AGED 57, SULTHAN BATHERY , WAYANAD- 673592.

BY.ADV MOHAMED SABAH

RESPONDENTS

1. THE STATE OF KERALA,  
REPRESENTED BY SECRETARY OF HOME DEPARTMENT,  
SECRETARIAT, THIRUVANATHAPURAM- 695001

2. THE DIRECTOR GENERAL OF PRISONS AND  
CORRECTIONAL SERVICES, PRISONS HEADQUARTERS,  
POOJAPPURA, THIRUVANANTHAPURAM-695012

3. THE SUPERINTENDENT,  
HIGH SECURITY PRISON, VIYYUR,  
THRISSUR- 680010

4. THE STATION HOUSE OFFICER,  
SULTHAN BATHERY POLICE STATION-673 592

R1-4 BY SRI.K.P.HARISH,GOVERNMENT PLEADER

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON  
15.05.2020, THE COURT ON THE SAME DAY PASSED THE  
FOLLOWING:

ORDER

Learned Government Pleader submits that the High Power Committee constituted in terms of the directions issued by the Supreme Court of India has already found that the petitioner's son is not entitled to be released on parole in terms of the directions issued by the Supreme Court of India.

2. Learned counsel for the petitioner would submit that her son's statutory application for parole under the provisions of the Kerala Prisons and Correctional Services (Management) Act, 2010 and the Rules framed thereunder is pending consideration before the third respondent.

3. The learned counsel submits that the third respondent may be directed to dispose of that application, which is marked as Ext.P1 in the writ petition.

4. In the facts and circumstances of the case, there will be an interim order directing the third respondent to consider and pass orders on Ext.P1 application within a period of one month from today.

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Post the writ petition when moved again.

**GOPINATH P  
JUDGE**

shg

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APPENDIX

PETITIONERS EXTS:

EXHIBIT P1 : TRUE COPY OF THE APPLICATION DATED 26.4.2020  
SUBMITTED BY THE PETITIONER BEFORE THE 3<sup>RD</sup> RESPONDENT